

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO. 3

SERVICE TAX Appeal No. 588 of 2012-DB

(Arising out of OIA-90-92/2012/BVR/COMMR-A-/RBT/RAJ Dated-31.08.2012 passed by Commissioner of Central Excise, Customs (Adjudication)-RAJKOT)

SHREE SAGAR STEVEDORES

A-7, RAMESHWAR COMPLEX,
GHOGHA CIRCLE,
BHAVNAGAR, GUJARAT

.....Appellant

VERSUS

C.C.E. & S.T. RAJKOT

CENTRAL EXCISE BHAVAN,
RACE COURSE RING ROAD...INCOME TAX OFFICE,
RAJKOT, GUJARAT-360001

.....Respondent

APPEARANCE:

None appeared for the Appellant

Shri Tara Prakash, Deputy Commissioner (Authorized Representative) for the Respondent

**CORAM: HON'BLE MR. RAJU, MEMBER (TECHNICAL)
 HON'BLE MR. SOMESH ARORA (JUDICIAL)**

Final Order No. A/ 10200 /2023

DATE OF HEARING: 02.02.2023

DATE OF DECISION: 02.02.2023

RAJU

When the matter was called, it was noticed that the hearing has been fixed number of times i.e. on 30.08.2022, 28.09.2022, 21.10.2022, 23.11.2022 and 16.12.2022 and no one appeared on behalf of the appellant. The notice was served through the Authorized Representative's office for appearance today, however no one appeared. In these circumstances, invoking Rule 20 of CESTAT (PROCEDURE) RULES, the appeal is dismissed for non-prosecution. Appellant has liberty to approach this Tribunal by filing appropriate application and showing sufficient cause, if they wish to pursue the appeal. The appeal is dismissed.

(Dictated and Pronounced in the open court)

**(RAJU)
MEMBER (TECHNICAL)**

**(SOMESH ARORA)
MEMBER (JUDICIAL)**